

NATIONAL COMPANY LAW TRIBUNAL

SPECIAL BENCH

(IB)-3048(ND)2019

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**DR. DEEPTI MUKESH
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2019.**

**NAME OF THE COMPANY: Kashmir Motor & General Finance Pvt. Ltd. V/s.
M/s. Vipul Ltd.**

UNDER SECTION 7 OF IBC CODE, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present:

Mr. Sandeep Bajaj, Mr. Naman Tandon, Advocates for
the Petitioner

Mr. Aditya Chancha, Advocate for the Respondent

ORDER

Ld. Counsel for the Corporate Debtor accepts notice and undertakes to file Vakalatnama within three days. Let the copy be served to the Ld. Opposite Counsel during the course of the day. Reply within 10 days and rejoinder, if any, within 5 days.

Be listed on 19th ^{December 2019.} ~~January 2020.~~



**(L.N. Gupta)
Member (T)**



**(Dr. Deepti Mukesh)
Member (J)**